



THE HIGH COURT OF KERALA

Ernakulam-682031

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Date: 10-10-2018

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No: SB No. 68346/2018

NOTICE

Sub: State Brief – Selection of Senior and Junior Panels for the year 2019- inviting application-reg.

Advocates practicing in the High Court of Kerala having the qualifications prescribed hereunder and who are desirous of being considered for inclusion in the Senior/ Junior Panels of Advocates as State Brief for the year 2019 are requested to submit their application online through the Recruitment Portal of the High Court on or before 31/10/2018. The Senior Panel shall consist of twenty Advocates and Junior Panel consist of twenty five Advocates. Appointment to the Senior and Junior Panels shall be for a period of one year. Advocates in the Senior Panel shall be assigned cases before the Division Bench as well as the Single Bench Appeals under the NDPS Act and the Advocates in the Junior Panel shall be assigned cases before Single Bench, except Appeals under the NDPS Act, in the order in which their names are arranged in the respective panel.

QUALIFICATION FOR SELECTION TO THE SENIOR PANEL

1. NO ADVOCATE WHO HAS PUT IN LESS THAN 10 YEARS OF ACTUAL PRACTICE AS ADVOCATE IN THE HIGH COURT SHALL BE ELIGIBLE FOR INCLUSION IN THE SENIOR PANEL.
2. NO ADVOCATE SHALL BE ELIGIBLE FOR BEING INCLUDED IN THE SENIOR PANEL IF HE/SHE HAS COMPLETED THE AGE OF 60 YEARS.
3. NO ADVOCATE SHALL BE INCLUDED IN THE SAME PANEL FOR MORE THAN 2 YEARS.

QUALIFICATION FOR SELECTION TO THE JUNIOR PANEL

1. ONLY ADVOCATES WHO HAVE PUT IN ACTUAL PRACTICE OF LESS THAN 10 YEARS AND MORE THAN 3 YEARS IN THE HIGH COURT SHALL BE ELIGIBLE FOR INCLUSION IN THE JUNIOR PANEL.
2. NO ADVOCATE SHALL BE ELIGIBLE FOR BEING INCLUDED IN THE JUNIOR PANEL IF HE/ SHE HAS COMPLETED THE AGE OF 40 YEARS.
3. NO ADVOCATE SHALL BE INCLUDED IN THE SAME PANEL FOR MORE THAN 2 YEARS.

However, in case there is dearth of qualified applicants for inclusion in either of the panels, Advocates who had been included in either of panels for two or more times will also be considered for empanelment.

(By Order)


ANIL KUMAR

(Registrar General)

To

1. The Secretary,
The Kerala High Court Advocates Association
Ernakulam(3 copies)

2. The Secretary,
The Ernakulam Bar Association,
Ernakulam (3 copies)

3. The Notice Board,
High Court of Kerala.

4. The Information Technology Section,
High Court of Kerala.

5. The file and stock file.

Note: Applications will be received only through the website <https://hckrecruitment.nic.in>